

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (c) The "Modifications in Drug Policy, 1986" announced in September, 1994 were aimed to ensure abundant availability at reasonable prices of essential and life saving and prophylactic medicines of good quality. Accordingly, Drug (Prices Control) Order, 1995 (DPCO) was promulgated in January, 1995 in line with the policy guidelines. No general shortage of essential/life saving drugs, except localised shortage of some particular branded formulations have been reported from time to time for which steps to rush supplies are taken. Prices of scheduled drugs and formulations are fixed/revised under the provisions of DPCO on the recommendations of a body of experts after scrutiny of the cost components. In case of medicines outside price control where abnormal price increases are noticed or reported, the same are probed and meetings are held with the concerned companies with a view to check the prices.

[Translation]

#### Import of Chemical Fertilizers

1742. SHRI S.P. JAISWAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the import of chemical fertilizers is increasing continuously;

(b) the amount of import of chemical fertilizers made during 1995-96 and 1996-97; and

(c) the amount of import of chemical fertilizers likely to be made during the next year ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) and (b) Urea, DAP and MOP are three major fertilizers currently being imported for bridging the gap between their assessed demand and indigenous availability. Out of these, only urea, which is under price, distribution and movement control, is imported on Government account. The imports of DAP and MOP have been decanalised w.e.f. 17.9.1992 and 17.6.1993 respectively and are freely importable. The quantities of major fertilizers imported during 1995-96 and 1996-97 are as under :—

(Qty. in Lakh Tonnes)

Fertilizer	1995-96	1996-97
Urea	37.82	23.28 (upto Feb. '97)
DAP*	14.06	5.05 (upto Jan. '97)
MOP*	21.92	7.34 (upto Jan. '97)

\*As these fertilizers have been decanalised, the figures of their imports are as available with the Department of Fertilizers.

(c) It is not possible to indicate the likely imports of urea during 1997-98 as it will depend upon a variety of factors like trend of indigenous production, consumption of fertilizers in the country, behaviour of prices in the international market, global demand and supply position, etc.

[English]

#### All India Jail Manual

1743. SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA: SHRI JAISINH CHAUHAN : SHRI CHHITUBHAI GAMIT : SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Jail Prisoners' Act has become too old keeping in view the prison scenario of the country;

(b) whether the Supreme Court has recommended preparation of a common 'All India Jail Manual' for all the prisons in the country;

(c) the details regarding the recommendations made on the jail manual and prison reforms; and

(d) the steps taken by the Government to improve the condition of the jails in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Yes, Sir.

(c) The Supreme Court in its order dated 23.12.1996 has highlighted the prevailing conditions in the prisons and has reiterated the need to take action on some of the problems relating to streamlining of the remission system and parole, to deliberate about enacting of a new Prison Act to replace the old Indian Prison, 1894, to examine the question of framing of model new All India Jail Manual, to improve medical facilities and hygienic conditions, to think about introduction of liberalisation of communication facilities, to take needful steps for streamlining of jail visits and to ruminate on the question of introduction of open air prisons in the districts headquarters of the country.

(d) 'Prisons' being a State subject as per entry 4 of List-II State List of the Seventh Schedule of the Constitution, it is primarily for the State Governments to deal with any matter relating to prison administration according to their rules, regulations, Jail manuals, etc. However, the Government of India provides financial assistance, under the Scheme of Modernisation of Prison Administration, to supplement the efforts of the State Governments in improving prison infrastructure and living conditions of prisoners. The Tenth Finance Commission has also recommended financial assistance to the State Governments

for repair and renovation of jail buildings and for providing medical facilities in jails.

#### **Production of Drugs in IDPL and HAL**

1744. SHRI PRAMOD MAHAJAN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of production of drugs in the IDPL and the HAL and their subsidiaries during each of the last three years;

(b) the details of losses suffered by these units during the said period; and

(c) the steps taken by the Government to make up these losses ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (c) The details are being collected and they would be laid on the Table of the House.

#### **Modernisation of Fertilizer Plants**

1745. SHRI NARAYAN ATHAWALAY :  
SHRI N.J. RATHWA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of fertilizer plants modernised and the capacity raised thereof during the last three years, statewise;

(b) the details of expenditure incurred on the action plan for modernisation of the fertilizer plants, plantwise/statewise/yearwise;

(c) the details of fertilizer plants for which modernisation plan is under consideration of the Government, Statewise;

(d) whether the foreign technology has been used/being used in their modernisation process;

(e) if so, the details thereof and the latest position in this regard;

(f) whether NFL has managed to secure financial support for meeting the working capital requirement development needs through Government/Banking institutions/other organisations; and

(g) if so, the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (g) The information is being collected and will be laid on the Table of the House.

#### **Fertilizer Units**

1746. SHRI SHATRUGHAN PRASAD SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Japanese company has sought guarantee from the Central Government for the revival of Barauni, Durgapur and Namrup fertilizer plants; and

(b) if so, the justification for not giving guarantee to the Japanese company for the revival of the sick fertilizer plants in the interest of farmers ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) and (b) A preliminary offer has been received from the Export and Import Bank of Japan for participating in the revamp of Barauni, Durgapur and Namrup units of Hindustan Fertilizer Corporation Limited (HFC). The conditionalities of the proposed financial assistance which, include a Government guarantee, require further examination.

#### **Illegal Immigrants**

1747. DR. Y.S. RAJA SEKHARA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of illegal immigrants from Bangladesh in the country;

(b) whether the Government have taken up the matter of their deportation with the Government of Bangladesh; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) It is difficult to estimate the exact number of infiltrators from Bangladesh because they enter surreptitiously and are able to mingle easily with the local population due to ethnic and linguistic similarities.

(b) and (c) The interception/apprehension of unauthorised Bangladesh migrants and their deportation to Bangladesh is an on-going process. The matter has been taken up with the Government of Bangladesh at various levels from time to time.

#### **Shahtoosh Trade**

1748. SHRI BHAKTA CHARAN DAS :  
SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether trading in Shahtoosh is banned in the country except in Jammu & Kashmir;

(b) if so, whether despite the ban Shahtoosh trade is mushrooming day by day;

(c) if so, the details of seizure of items of raw Shahtoosh made during 1994 to December, 1996; and

(d) the action being taken against the illegal traders ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Yes, Sir.

(b) and (c) Although some cases of attempted smuggling and trade of raw Shahtoosh and Shahtoosh items have been detected, it is not a fact that the trade of Shahtoosh is mushrooming day by day. Between January 1994 and